IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP (IB) NO. 99/Chd/Pb/2017

Under Section 9 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

M/s Ployvalent Digital Services Pvt. Ltd. ...Petitioner.

Vs.

Bling Events Pvt. Ltd.Respondent.

Order delivered on: 11.10.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner: 1. Mr. Gaurav Tyagi, Advocate

2. Mr. Jatin Gupta, Advocate

For the respondent: None.

ORDER (Oral)

Due to some formal defects i.e. inadvertent incorrect date mentioned in the resolution and regarding mode of sending demand notice, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file fresh petition on the same cause of action.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

October 11, 2017